

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.22
I.A No. 454 of 2022 in
CP (IB) No. 131/BB/2017

IN THE MATTER OF:

M/s. Reliance Capital AIF Trustee Company Pvt Ltd & Ors. ... Petitioners
Vs.
M/s. Fortuna (India) Projects Pvt Ltd & Ors. ... Respondents

Order under Section 7(1) of Insolvency and Bankruptcy Code, 2016

Order delivered on 14.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Ms. Gowri Srikanth

ORDER

I.A No. 454 of 2022

1. This Application is filed by the Liquidator of M/s. Fortuna Projects (India) Pvt Ltd, U/s. 60 of the IBC, 2016 R/w Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for submission of the Progress report for the 2nd quarter beginning from 01.07.2022 and ending on 30.09.2022.
2. Heard Ms. Gowri Srikanth, leaned Counsel for the Liquidator.
3. In the circumstances, the instant I.A is allowed by taking on record the Progress report for the 2nd quarter beginning from 01.07.2022 and ending on 30.09.2022.
4. Accordingly **I.A No. 454 of 2022** is disposed of.

— Sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Brunda

— Sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)